

{English}

**Admission in Aligarh Muslim University**

2309. DR. LAXMINARAYAN PANDEYA.  
SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "AMU gears up for showdown with Govt." appearing in the Indian Express dated January, 1992;

(b) if so, the facts in this regard; and

(c) the reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) A news-item captioned "AMU gears up for showdown with Govt." relating to the decision of the University to reserve 50% seats for Muslim candidates appeared in the Indian Express dated 28.1.1992.

(b) and (c). The Court of Aligarh Muslim University, in its meeting held on 20.8.1989, resolved inter alia to accept the recommendations of the Tyabji Committee for reservation of 50% seats in Class XI, Degree Courses, Master's Courses and Professional Courses for Muslim candidates on the basis of merit. As this resolution was not in conformity with the provisions of Section 8 of the Aligarh Muslim University Act, 1920 which provides that the University shall be open to all persons of either sex and of whatever race, religion, creed or class, a show-cause-notice was issued to the University under Section 13 (6) of the Aligarh Muslim Univer-

sity Act for annulment of the resolution. A reply to the show-cause-notice has not been received from the University.

{Translation}

**Forest Fires**

2310. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the incidents of forest fires during each of the last three years State-wise;

(b) the total forest area damaged as a result thereof State-wise; and

(c) the preventive measures taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Information is being collected from the State/UT Governments and will be laid on the Table of the House.

(c) Central assistance for purchase of fire-fighting equipments, installation of wireless sets and construction of fire-lines is being provided to the State/UT Governments under the scheme 'Development of Infrastructure for protection of forests from Biotic interference'.

**Lifting of levy rice by FCI in U.P.**

2311. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FOOD be pleased to state:

(a) whether the FCI at Bareilly in U.P. has experienced certain hurdles in lifting the levy rice at some places;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOI): (a) and (b). Yes, Sir. State Government of U.P. changed on 24.11.91 the system of delivery of levy rice. Also the stocks offered by millers were not in the prescribed lot sizes. Some of the Stocks offered did not conform of prescribed specifications.

(c) Necessary arrangements including relocation of the staff of Food Corporation of India to take deliveries according to the changed system have been made resulting in substantial improvement of lifting of levy rice.

[English]

#### **Tribunal Jurisdiction over Kendriya Vidyalyaya Employees**

2312. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to bring the employees of the Kendriya Vidyalyayas under the jurisdiction of the Central Administrative Tribunal;

(b) if so, the time by which it is likely to be made effective; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). Kendriya Vidyalyaya Sangathan being a Society under Societies' registration Act does not automatically come under the jurisdiction of Central Administrative Tribunal. Section 14 (2) of the Central Administrative Tribunal Act - 1985, empowers the Central Government to issue notifi-

cation for bringing Corporations/Societies owned or controlled by the Government of India within the jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. No such notification for Kendriya Vidyalyaya Sangathan has been issued so far, keeping in view that the Central Administrative Tribunal was not equipped to bear the extra work load.

#### **Opening of Dispensaries in the Evening**

2313. SHRI LAL BABU RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have a proposal to keep the dispensaries open during evening for the benefit of Government employees; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) and (b). There is no such proposal under consideration at present. 11 CGHS dispensaries with heavy load of patients are providing full services to the patients in the afternoon.

According to revised timings which are now being enforced, 41 CGHS dispensaries (including 11 double shift dispensaries) would be open on afternoon shift from 2.00 P.M. to 9.00 P.M.

#### **Youth programme on Physical Exercises**

2314. SHRI P.G. NARAYANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Sports Authority of India has drawn any programme based on the